

In Partial Modification to the Sitting Arrangement at the Principal Seat at Madras,
which has come into effect from 13th August, 2018, it is hereby notified that the
Hon'ble the Chief Justice is pleased to approve following partial modification with
effect from **Monday, 20th August, 2018**

Sl.No.	Name of the Hon'ble Judge	SUBJECT
1	The Hon'ble The Chief Justice and M.Duraiswamy, J	Public Interest Litigations relating to Women filed on or after 1 st August, 2018, Appeals arising out of Orders/Judgments of the Central Administrative Tribunal Writ Petitions/Civil Revision Petitions relating to the decisions of Debt Recovery Tribunals and Debt Recovery Appellate Tribunal
2	Huluvadi G.Ramesh, J and K.Kalyanasundaram, J	Public Interest Litigations relating to Mines and Minerals, Writ Appeals/Appeals/Writ Petitions to be heard by a Division Bench relating to Mines and Minerals, Writ Appeals relating to Service - except Judicial Service - of the year 2018 (All Stages), Writ Appeals relating to Education and Forests (All Stages), Writ Appeals not assigned to any other Division Bench (All Stages) Income Tax Appeals and Writ Appeals relating to Income Tax - of the year 2018 - (All Stages).
3	K.K.Sasidharan, J And R.Subramaniam, J	Original Side Appeals other than Appeals to be heard by Commercial Appellate Division – upto the year 2016 (All Stages) All First Miscellaneous Appeals (including Appeals arising from Motor Accident Claims Tribunal) – (All Stages).

4	M.Venugopal, J and S.Ramathilagam, J	Public Interest Litigations relating to Unauthorised Construction and Land Encroachment, Writ Appeals/Appeals/Writ Petitions to be heard by a Division Bench relating to Unauthorised construction and Land Encroachment, Municipalities, Panchayats, other Local Authorities (All Stages), Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court All First Appeals to be heard by a Division Bench – upto the year 2014 (All Stages) Writ Appeals relating to Industries (All Stages)
5	C.T.Selvam, J and M.Nirmal Kumar, J	Habeas Corpus Petitions (All Stages), Writ Appeals relating to Service - except Judicial Service - upto the year 2017 (All Stages), Writ Petitions relating to Service, to be heard by a Division Bench (except Judicial Service) All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – including Crime Against Women (All Stages)

NOTE:

I. Applications/Petitions for Review/Clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.

II. Applications/Petitions for Review/Clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice S.Manikumar and the Junior Judge of the former Division Bench.

III (a). Contempt Petitions (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, in respect of whose Judgment, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice shall be issued to the alleged contemnor and if the Judge or Judges, concerned is/are not available in view of their Sitting at Madurai or elevation or transfer or retirement such application shall be posted before the learned Single Judge or before the Division Bench, as the case may be, who is dealing with the subject as per Roster.

(b) if the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.

(c) if the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice R.Subbiah and the Junior Judge of the former Division Bench.

IV. Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//